

Investment in Private Industry

*2145. **Shri Harish Chandra Mathur:** Will the Minister of Labour and Employment be pleased to state:

(a) whether schemes from Rajasthan and Kerala for investment in private industry by State Governments have been finalised; and

(b) if so, what decisions have been arrived at?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b) A statement is laid on the Table of the Sabha. [See Appendix VII, annexure No. 89].

Shri Harish Chandra Mathur: What are the circumstances that led the State Government to ignore the advice of the Central Government in this particular matter and make commitments contrary to this advice?

Shri S. N. Mishra: The main reason advanced probably was that they were required for the development of their State—particularly certain areas in their State. This seems to be the main reason.

Shri Tangamani: The Kerala Government have also come out with a proposal for Rs. 70 lakhs for setting up 3 private units in the State. May I know when those proposals will be finalised or accepted by the Planning Commission? That is the last part of the statement.

Shri S. N. Mishra: I cannot indicate any precise time because consultation is going on with the Ministry of Commerce and Industry. It may be that it would take one or two months.

Shri Ramanathan Chettiar: May I know whether there is difference of opinion between the Planning Commission and the Ministry of Commerce and Industry in regard to the matter of private investment?

Shri S. N. Mishra: In these matters we act in close collaboration.

12 hrs.

SHORT NOTICE QUESTION No. 31

Hunger Strike by Displaced Persons in Tripura

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Shri Prabhat Kar:
Shri Dasaratha Deb:
Shri Warler:
Shri Easwara Iyer:
Shri Parulekar:
Shri Panigrahi:
Shri Sanganna:

S.N.Q.
No. 31.

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) how many refugees are on hunger strike at Agartala, Tripura at present,

(b) what concrete steps have been taken so far to meet the demands of 108 families of Madhuban, Tripura, some of whom are on hunger strike at present,

(c) whether it is a fact that those 108 families had to mortgage the total amount of land allotted to them to have agricultural loan at the rate of Rs 700 per family;

(d) what is the difference of rate between the old scale and new scale of the loan payable to the displaced persons of Tripura; and

(e) whether it is a fact, these refugees have been asking the government during the last several years either to give increased agricultural loan or to release a portion of the mortgaged land in order to enable them to get agricultural loan from the Agricultural Department by mortgaging released portion of land?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). None. The strike was called off on April 21.

(c) It is the normal practice that when rehabilitation loans are given the land possessed by the applicant is offered as security for the loans.

(d) The maxima of the old and the new scales are Rs. 955 and Rs. 2150